dents upto a maximum number of 800. Such Colleges as have Preparatory and Pre-medical classes can admit students upto a maximum of 900 except the following colleges which can admit students upto the number indicated against them:

(a)	Hans Raj College		1000	
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(b) Ramjas College .. 1000

(c) Kirorimal College ... 960

(d) Indraprastha

College for Women .. 1000 (e) Hindu College .. 1000

(b) While the exact number of students who applied- for admission cannot be indicated with any degree of precision as several students apply to more than one college for admission simultaneously, it has been reported by the University that 17,123 applied for admission. 6ut of these 8,180 actually got admission in different Colleges.

(c) Admissions are made on the basis of the rules framed by the University authorities in this behalf. The students who are not admitted either do not come up to the prescribed standards or all the seats are filled up from amongst students with higher marks.

(d) It is not the policy of the Gov ernment of India to ensure admission to Colleges of all students who seek it.

In the matter of admissions to Colleges the policy of Government has been one of selection and not of indiscriminate expansion and the resources available for the University education are being utilised for consolidation and improvement of quality.

SHRI JUGAL KISHORE: The statement shows that 17,123 students applied for admission and out of them only 8,180 actually got admission. It means that more than half the number of students who applied for admission have not been admitted. Under the circumstances will Government be ready to open more colleges in Delhi? DR. K. L. SHRIMALI: Well, Sir, the Delhi University has provided additional facilities, but I would like to inform the hon. Member that it is not possible to make provision for all the students who pass out of the high school stage. At the university stage the policy which the university has been strictly following is one of selection rather than one of indiscriminate expansion.

to Questions

SHRI JUGAL KISHORE: May I know, Sir, whether under the circumstances Government is taking steps to open evening classes in the existing colleges?

DR. K. L. SHRIMALI: Government have already taken some steps in the direction of evening classes.

श्री पां० ना० राजभोज : क्या मंत्री महोदय बता सकते हैं कि दिल्ली में कॉलिज शिक्षा बढ़ाने के लिये दितोय पंचवार्षिक योजना में कितनी व्यवस्था के ?

डा० कें एल० श्रीमाली: द्वितीय पंचवर्षीय योजना की तो इस वक्त मेरे पास पूरी इत्तिला नहीं है। यदि आप नया सवाल करेंगे तो इसका मैं उत्तर दे द्ंगा।

केरल की मतदाता सुचियां

*७०५. श्री नवार्बीसह चौहान : क्या विधि मंत्री यह बताने की इत्पा करेंगे कि क्या सरकार को कोई ऐसी शिकायत केरल राज्य से प्राप्त हुई है कि वहां विधान सभा के लियें बनी प्रत्येक निर्वाचन क्षेत्र की मतदाता सूचियों में बहुत से काल्पनिक नाम लिख दिये गये हैं ग्रीर एक भारी संख्या में लिखे हए नाम गलत ढंग से काट दिये गये हैं ?

t [Electoral Rolls of Kerala

*705. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to state whether Government have received any complaint from the

f[] English translation.

State of Kerala to the effect that numerous fictitious names have been entered in the electoral rolls prepared for each constituency of the Legislative Assembly and that a large number of enrolled names have been wrongly deleted?]

विवि उपनंत्री (श्री ग्रार० एम० हजारनवोस) : सरकार के ध्यान में इस प्रकार को कुद्र तिकायतें लाई गई थों कि केरल राज्य को मतदाता प्रों की सूची में कुछ जानो मतदाताग्रों ने अपने नाम दर्ज करा लिये थे। निर्वावन आयोग को भी तीन ऐसी शिकायतें पहुंवी थीं जिनमें अन्य बातों के ग्रतिरिक्त मतदाता प्रों के नामों का दो बार दर्ज किया जाना, निर्वाचक नामावलियों में काल्पनिक नानों और इक्कोस बरस से कम ग्राग वाले व्यक्तियों के नामों का लिखा जाना ग्रौर बहुत से मतदाताग्रों के नामों को सुचिवों से काट देना बताया गया था। आयोग ने राज्य के मूल्य तित्रीवन पदाधिकारी से इनमें से दो शिकायतों की जांच करने के लिये कह दिया है । तोलरी शिकायत अस्पष्ट और सावारण सो थी।

f[Tire DEPUTY MINISTER OF LAW t SHRI R. M. HAJARNAVIS) : Some complauits that bogus voters have managed to enlist themselves in the voters' list in the State of Kerala have come to the notice of Government. The Election Commission had also received three complaints alleging inter *alia* duplicate entries, inclusion in the rolls of fictitious names and names of persons below the age of 21 and deletion of names of many voters. The Chief Electoral Officer of the State has been asked by the Commission to make enquiries into two of *itxy*. complaints; the third complaint was vague and general.]

श्री तवाबीं सह चौहान : ये दो कंपलेंट्स जिनको आप जांच कर रहे हैं वे क्या थीं और किस तरह से उनको जांच को जा रही है ?

†[] English translation.

SHRI A. K. SEN: The first of the two complaints which have been sent for investigation was to the effect that m«i.-iy persons below the age of 21 had been included, and there were also duplicate entries and other serious clerical mistakes, and new names had been added without any public notification. The second of the complaints sent for investigation was from the Kottayam Congress Committee to the effect that one person who had filed objections to 151 bogus names in the voters' list of a specified locality was surrounded by a crowd of communists who forced him by threat of violence to sign blank withdrawals. The Chief Electoral Officer .has been asked to make personal enquiries into the complaint and submit his report to the Commission at an early date.

श्वी नवार्बीसह चौहानः यह शिकायत कव मिली थी, अपीर क्या कारण है कि इतनी देर हो गई प्रोर रिदोर्टनहीं आ सकी ?

SHRI A. K. SEN: It is a matter of opinion whether the delay is great or not.

श्वी नवार्ज्ञात्रह चौहानः मैं पूछ रहा था कि कब शिकायत इई यो ?

SHRI A K. SEN: I cannot give the exact date. I imagine the complaint came soon after the election results were published. It is ra' her curious that the complaint had not come before the elections were held.

SHRI V. PRASAD RAO: May I know, Sir, whether any complaints had been received from West Bengal or anywhere that bogus names had been included?

MR. CHAIRMAN: The question is about Kerala.

SHRI T. S. PATTABIRAMAN: Is it a fact that the Chief Election Commissioner after a visit to Travancore said in a press interview that there had been a ten per cent, increase in the electoral rolls, that it was rather unusual and abnormal and that it required investigation? SHRI A. K. SEN: Well, as I said. Sir, the

श्वी पी॰ ना॰ राज गोज : क्या सरकार ने इस की जोच की है के कितने न म इस प्रकार गलती से जोड़े गरे, और क्या यह बात सब है के देशी कुलम में जो कम्मु ने.स्ट पार्टी जीती है वह इही गलत नामों की वजह से जीती है ! यह मैं पूछना चाहता हूं। Chief Electoral Officer of the State has been asked to carry out investigation.

SHRI N. M. LINGAM: In view of the existence of a *prima facie* case for investigation will Government keep in abeyance all by-election till the investigations are completed?

MR. CHAIRMAN: It is a suggestion *lor* action.

गुरु हुज कांगड़ो स्रीर जामिया मिल्लिया इल्लामिया द्वारा प्रदान की गई डिग्रियों को मान्यता

*७०६. श्रो नवाब सिंह चौहान : क्या जिझान गेयह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि गुरुकुल कांगड़ी, हरिद्वार अरीर जामिया मिल्लिया इप्लामिया, दिल्ती ने विश्वविद्यालय अनुदान आयोग से उनके द्वारा प्रदान को गई डिंबियों को मान्यता देने का आवेदन किया है; और

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' है तो उन ग्रावेदन-पत्रों पर क्या निर्णय किया गया है ?

RECOGNITION OF DEGREES CONFERRED BY GURUKUL KANGRI AND JAMIA MILLIA ISLAMIA

*706. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Gurukul Kangri, Hardwar and the Jamia Millia Islamia. Delhi have applied to the University Grants Commission for the recognition of the degrees conferred by them; and

(b) if the answer to part (a) above be in the affirmative, what decision has been taken on those applications?]

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) and (b). A statement is laid on the Table of the Sabha.

STATEMENT

- (a) Jamia Millia Islamia applied to the University Grants Com mission for the authority to award the same degrees as a Chartered University. The Gurukul Kangri, Hardwar. sought declaration of the ins titution under Section 3 of the University Grants Com mission Act, 1956, so that it may be deemed to be a Uni versity for the purposes of the Act.
- (b) No final decision has yet been arrived at in the matter.

‡(झिक्षा मंत्री डा० कै० एल० श्रीमाली): (क) ग्रीर (ख). विवरण सभा-पटल पर रख दिया गया है।

विवर ग

(क) जामिया मिल्लिया इस्लामिया ने विश्वविद्यालय अन्गत कमी जन से यह निवेदन किंगर है कि उस संप्या को भी चार्टर प्राप्त विश्वविद्यालयों के समान डिप्रियां देने का अधिकार दिया जाय । गु कूल कागड़ी हरिद्वार ने भी यह निवेदन किया के कि इस सस्था को भी विश्वविद्यालय अनद न कनीदान

†[] English translation.‡[] Hindi translation.

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